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CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O.A.No.431 of 2010

Md.IlliusApplicants
-Versus-
Union of India & Others.Respondents

ORDER DATED- 09th October, 2012

CORAM

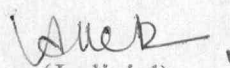
THE HON'BLE MR.C.R.MOHAPATRA, MEMBER (ADMN.)

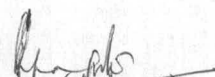
And

THE HON'BLE MR.A.K.PATNAIK, MEMBER (JUDL.)

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The pleadings in this OA are complete and this matter has been listed today for final disposal. However, by filing Memo dated 09.10.2012 learned counsel for the applicant submits that ^{as} in the counter nothing has been stated with regard to the representation submitted by the Applicant under Annexure-A/4, he will be satisfied if this OA is disposed of with direction to the RespondentNo.3 to consider his pending representation at Annexure-A/4 taking into consideration the order at Annexure-A/1 and pass a reasoned order within a stipulated period. In view of the above, after hearing learned counsel for both sides, without expressing any opinion on the merit of the matter, this OA is disposed of with direction to the RespondentNo.3 to consider and dispose of the representation of the Applicant at Annexure-A/4 taking into account the order at Annexure-A/1 and communicate its decision in a well reasoned order to the Applicant within a period of 60(sixty) days from the date of receipt of copy of this order. No costs.


Member (Judicial)


Member (Admn.)